

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 267 of 1994

Friday this the 2nd day of September, 1994.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Sumathi, Vadakkankara Puthenveedu,
Maruvamood PO, Kalerukonam,
Mukkampalamoodu, Trivandrum.
2. Devaki Amma, Velloorthadam,
Charivuparambu, Kottarakad,
Mavelikkara.
3. K.Saraswathi, Plaveliparambil,
Ponakam PO, Mavalikara. Applicants

(By Advocate Mr. T.C.G.Swamy/R.Santhoshkumar)

Vs.

1. Union of India through the
General Manager, Southern Railway,
Madras. 3.
2. The Divisional Personnel Officer,
Southern Railway,Trivandrum. Respondents

(By Advocate Mr. K.V.Sachidanandan)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a decalration that they are entitled to be granted temporary status with effect from 1.1.81. In the state of pleadings, which are nebulous,we do not propose to adjudicate on the contentions.

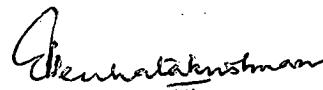
2. We find that applicants have made A2 and A3 representations and that these are pending consideration before second respondent. We would only direct

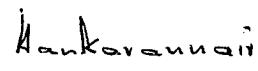
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second respondent to pass appropriate orders on the aforesaid representations within four months of today. We make it clear that this direction will not give a cause of action to applicants, if otherwise there is none.

3. With the aforesaid direction, we dispose of the application. No costs.

Dated 2nd September, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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LIST OF ANNEXURES

Annexure A2: True copy of the representation dt. 4.1.93 submitted by the 1st applicant to the Divisional Personnel Officer (2nd respondent)

Annexure A 3: True copy of the representation dt. 10.2.93 submitted by the 2nd and 3rd applicants to the Divisional Personnel Officer, Trivandrum (2nd respondent).